

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
28-03-2024 AT 10:30 AM**

CP (IB) No. 39/7/HDB/2023

AND

IA (IBC) 1336/2023 & IA (IBC) 633/2024 in CP (IB) No. 39/7/HDB/2023

u/s. 7 of IBC, 2016

IN THE MATTER OF:

Indian Renewable Energy Development
Agency Limited (IREDA)

...Financial Creditor

AND

M/s. Vamshi Rubber Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

CP (IB) No. 39/7/HDB/2023

Learned Counsel Mr Amir Bavani, for Financial Creditor

Learned Counsel Mr Naresh Kumar Sangam, for Corporate Debtor present physically.

Learned counsel for the financial creditor reports ready whereas learned counsel for the Corporate Debtor submits that the arguing counsel is unavailable due to some emergency and not able to make submissions today and prayed for an adjournment. Matter adjourned to 19.04.2024.

IA (IBC) 1336/2023

Both sides present. Call on 19.04.2024 along with main company petition.

IA (IBC) 633/2024

This is an application filed by the Corporate Debtor directing the Financial Creditor to produce the original corporate guarantee deed dated 26.07.1999 which is stated to have been forged. At request for filing counter 10 days' time granted, matter adjourned to 19.04.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)